

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Union of India Through Serious Fraud Investigation Office
Vs
Surana Industries Ltd and 95 Ors

MAIN PETITION NUMBER : CP(CA)/125(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA/111(CHE)/2023; IA/113(CHE)/2023; IA/90(CHE)/2023
IA/85(CHE)/2023; IA/49(CHE)/2023; IA/53(CHE)/2023;
IA/55(CHE)/2023; IA/24(CHE)/2023

ORDER

Present: Ld. Counsel Ms. Lekha Sowjanya for SFIO.

Vide separate order announced in open court, the applications are disposed of with directions.

-Sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MG

-Sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/111(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Deepak Surana

S/o. Goujthamraj Surana,
No.9, Park Road, Newry Park Towers,
Flat No.303,
Tower B,
Anna Nagar West Extension,
Chennai – 600 101

...Applicant / Respondent No.15

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *E. Om Prakash, Senior Advocate*
For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following reliefs:

- a. *That this Hon'ble Tribunal may be pleased to order for the defreezing of the following bank accounts belong to the Applicant herein.*
 - i. *Deepak Surana – HDFC Bank Limited, Anna Nagar West Extension Branch – A/c. No. 50100158363220*
 - ii. *G. Deepak Surana – ICICI Branch Limited, Anna Nagar West Extension Branch – A/c. No. 602001502000*
- b. *That this Hon'ble Tribunal may be pleased to order for the defreezing of the DEMAT Account No.58169557 belonging to the Applicant; and*
- c. *That this Hon'ble Tribunal may be pleased to pass such further and other orders as may be deemed fit in the facts and circumstances of this case and thus render justice.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 has passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal, the present **IA/111(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an additional affidavit dated 19.12.2022 disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him.

5. The Applicant has given the list of accounts which it sought to be de-frozen which are extracted hereunder;

S/No.	Owner	Asset Type	Details of the Asset
(1)	Deepak Surana	Bank Account	HDFC Bank Limited, Anna Nagar West Extension Branch – 50100158363220 Balance: Rs. 15, 774.95
(2)	G. Deepak Surana	Bank Account	ICICI Bank Limited, Anna Nagar West Extension Branch – 602001502000 Balance: Rs. 12, 207.49
(3)	Deepak Surana	DEMAT Account	Account No. 58169557 Total holding value: Rs. 5,07,032.90

6. The prayer of the Applicant seeking thereof to defreeze the DEMAT Account as referred to in Sl. No. 3 above cannot be granted

since the Applicant has failed to substantiate as to how the defreezing of the DEMAT account is necessary for the sustenance of the Applicant, accordingly the **prayer (b)** stands **rejected**.

7. The Bank account of the Applicant as referred in the table above in Sl. No. 1 and 2 and as mentioned in prayer (a) are directed to be defreezed subject to the conditions as follows.

8. The Applicant is directed to deposit the sum, which is lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

9. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

10. Accordingly, IA(CA)/111(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/113(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Alka Surana

W/o. Vijayaraj Surana
No.12, Golden Homested Apartments,
4th Floor, 6, Harrington Road,
7th Avenue, Chetpet, Chennai – 600 031

...Applicant / Respondent No.12

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *G. Guru Prasath, Advocate*
For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following reliefs:

- i. To permit the Petitioner to deposit the amount of Rs.19,922/- in her Personal Account Axis Bank – A/c. No. 918010112323571, George Town Branch as on 17th November 2022 in favour of “The Hon’ble National Company Law Tribunal, Chennai Bench” by way of Demand Draft (DD)*
- ii. To Defreeze the Bank account and other attachments made by the Respondent pertaining to the Applicant thereby enabling the Applicant to operate her bank account for meeting her day to day expenses.*
- iii. Pass any such further or other orders as this Hon’ble Tribunal may deem fit and thus render justice.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 had passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal the present **IA/113(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an affidavit disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by her which is appended as Annexure – 3 to the present Application.

5. The Applicants has sought permission to deposit the amount of Rs.19,922/- in her Personal Account Axis Bank – A/c. No. 918010112323571, George Town Branch as on 17th November 2022 in favour of "The Hon'ble National Company Law Tribunal, Chennai Bench" by way of Demand Draft (DD). Further, the Applicant has also sought direction to defreeze the Bank account.

6. The Bank account of the Applicant as referred above is directed to be defreezed subject to the conditions as follows.

7. The Applicant is directed to deposit the sum, which is lying as deposit in the respective bank accounts as on the date of order of

freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/113(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/90(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited (In Liquidation) & Others

Shri V. Aranganathan

S/o Viswanathan

No. 12, 2nd Main Road, Kalaimagal Nagar,

Ekatuthangal,

Chennai – 600 032.

Applicant/Respondent No.31

-vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,

Rep. by Shri N.M. Mahesh Kumar,

Senior Assistant Director, SFIO,

No. 29, Rajaji Salai, Ground Floor,

Corporate Bhavan, Chennai – 600 001.

Respondent/ Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *S. Satish Sundar, Advocate*

For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking the following relief:

It is therefore prayed this Hon'ble Tribunal may be pleased to allow operations of the bank accounts.

No	Bank Particulars	Account Number	Remarks	Nature of Account	Balance (Rs.)
1	Punjab National Bank Mint Street Branch, Chennai - 600079	252400010011524	Joint Account with my wife Mrs A Anbuselvi	Savings	40,401
2	Punjab National Bank Ekkattuthangal Br. Ekkattuthangal, Chennai - 600032	6570000100016811	Joint Account with my son Mr A Akashnathan	Savings	17,432.47
3	ICICI Bank	189801506418	In My name only	Savings	10,755.79

	Ekkattuthangal Branch Ekkattuthangal - Chennai 32				
4	State Bank of India Ashok Nagar Branch, Chennai - 600083	40352863071	In my name	Savings	5949.50
5	Canara Bank Teynampet Branch Chennai - 600018	0416101015042	In my name	Savings	6573.00

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 had passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim

order passed by this Tribunal the present **IA/90(CHE)/2023** has been filed by the Applicant/Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. In relation to the Application, it is seen that the Applicant has filed a memo on 13.02.2023 giving list of all the details of the bank accounts which was freezed by this Tribunal vide order dated 17.11.2022.

5. The Bank account of the Applicant as referred above is directed to be defreezed subject to the conditions as follows.

6. The Applicant is directed to deposit the sum, which is lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The

original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

7. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

8. Accordingly, IA(CA)/90(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/85(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Ajay Kumar Agarwal

S/o. Anand Prakash Agarwal,
G-1125, 1st Street, 10th Main Road,
Anna Nagar, Chennai – 600 040

...Applicant / Respondent No.39

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *Navod Prasannan, Advocate*
For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following relief:

1. *The Hon'ble Tribunal may defreeze the following bank accounts:-*

i) Account No 020100050-106243 maintained at Tamilnad Mercantile Bank Ltd, G.T Branch,

ii) Account No 425010075282 maintained at Kotak Mahindra Bank, Annanagar Branch,

iii) Account No 100003702877 maintained at Equitas Small Finance Bank Ltd, Anna Nagar Branch,

iv) Account No 0777104000080750 maintained at IDBI Bank Ltd, Anna Nagar Branch,

v) Account No 50100110832925 maintained at HDFC Bank Ltd, Anna Nagar Branch,

vi) Account No 10057099577 maintained at IDFC Bank at Anna Nagar Branch

vii) Account No 602701229373 maintained at ICICI Bank

of the Applicant/Respondent upon the Applicant furnishing a fixed Deposit in the name of the Tribunal for Rs.3,70,031/- (Rupees Three Lakhs Seventy Thousand Thirty One Only)

2. *Pass any other orders this Hon'ble Tribunal may deem to be necessary*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 has passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal the present **IA/85(CHE)/2023** has been filed by the Applicant / Respondents.

3. It is seen that the Respondent viz. SFIO has already filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an additional affidavit dated 11.02.2023 disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him.

5. The Applicant has given the list of 7 accounts which it sought to be de-frozen which is extracted in the prayer as above

6. The Bank accounts of the Applicant as referred in the prayer above are directed to be defreezed subject to the conditions as follows.

7. The Applicant is directed to deposit the sums, which are lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/85(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/49(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Resilient Consultancy Services LLP

P. No. 1471, H Block, 21st Street,
Anna Nagar West, Chennai – 600 040

...Applicant / Respondent No.89

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant: Jerin Asher Sojan, Advocate
For Respondent : B. Mohan, Advocate

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following reliefs:

- a. Defreeze the bank accounts of the Applicant on the provision of sufficient cash security;*
- b. Pass any such further orders as this Hon'ble Tribunal may deem fit in the circumstances of this case.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 had passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal, the present **IA/49(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an additional affidavit dated 06.02.2023 disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him.

5. The Applicant has given the list of accounts which it sought to be de-frozen which is extracted as under;

BANK ACCOUNTS:

S.No.	Bank Name	Bank Branch	Account No.	Account Type
1.	HDFC Bank	Shanthi Colony	50200032071485	Current
2.	ICICI Bank	Nungambakam	000905029181	Current

6. The Bank accounts of the Applicant as referred above are directed to be defrozen subject to the conditions as follows.

7. The Applicant is directed to deposit the sum, which was lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by

any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/49(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/53(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Resilient Properties Private Limited

P. No. 1471, H Block, 21st Street,
Anna Nagar West, Chennai – 600 040

...Applicant / Respondent No.92

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *Jerin Asher Sojan, Advocate*
For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following relief:

- a. Defreeze the bank accounts of the Applicant on the provision of sufficient cash security;*
- b. Pass any such further orders as this Hon'ble Tribunal may deem fit in the circumstances of this case.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 had passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal the present **IA/53(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an additional affidavit dated 06.02.2023 disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him.

5. The Applicant has given the list of accounts which it sought to be de-frozen which is extracted as under;

BANK ACCOUNTS:

S.No.	Bank Name	Bank Branch	Account No.	Account Type
1.	HDFC BANK	SHANTHI COLONY	50200031538802	Current Account
2.	ICICI BANK	GOPALAPURAM	168205000539	Current Account

6. The Bank accounts of the Applicant as referred above are directed to be defrozen subject to the conditions as follows.

7. The Applicant is directed to deposit the sum, which is lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by

any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/53(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/55(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Krithi Textile

No.1/1, Hunters Lane, Vepery,
Chennai – 600 007

...Applicant / Respondent No.80

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *Jerin Asher Sojan, Advocate*

For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following relief:

- a. Defreeze the bank accounts of the Applicant on the provision of sufficient cash security;*
- b. Pass any such further orders as this Hon'ble Tribunal may deem fit in the circumstances of this case.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 had passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal, the present **IA/55(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)"

4. It is seen that the Applicant has filed an additional affidavit dated 06.02.2023 disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him.

5. The Applicant has given the list of accounts which it sought to be de-frozen which is extracted as under;

BANK ACCOUNTS:

S.No.	Bank Name	Bank Branch	Account No.	Account Type
1.	ICICI BANK	KILPAUK	027805004712	CURRENT ACCOUNT

6. The Bank account of the Applicant as referred above is directed to be defrozen subject to the conditions as follows.

7. The Applicant is directed to deposit the sum, which is lying as deposit in the respective bank accounts as on the date of order of freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by

any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/55(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(CA)/24(CHE)/2023

IN

CP/125(CHE)2022

In the matter of Surana Industries Limited

Mitesh Surana

S/o. Vijayaraj Surana
No.12, Golden Homested Apartments,
4th Floor, 6 Harrington Road,
7th Avenue, Chetpet, Chennai – 600 031

...Applicant / Respondent No.28

-Vs-

Union of India

Through SFIO, Ministry of Corporate Affairs,
Rep. by Shri N.M. Mahesh Kumar,
Senior Assistant Director, SFIO,
Office No. 29, Rajaji Salai, Ground Floor,
Corporate Bhavan, Chennai – 600 001.

...Respondent / Petitioner

Order Pronounced on 18th April 2024

CORAM

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

For Applicant : *G. Guru Prasath, Advocate*
For Respondent : *B. Mohan, Advocate*

ORDER

(Heard through physical mode)

This Application has been filed by the Applicant seeking following relief:

- a. To set aside the impugned interim order against the Appellant, dated 17th November 2022 as passed by this Hon'ble Tribunal, Chennai Bench;*
- b. To Defreeze all the bank accounts and other attachments made by the Respondents pertaining to the Applicant;*
- c. To allow withdrawal of certain some of money for the subsistence of the Applicant and his family and his business.*
- d. Pass any such further or other orders as this Hon'ble Tribunal may deem fit and thus render justice.*

2. Vide order dated 17.11.2022 this Tribunal in CP/125(CHE)/2022 has passed an interim order attaching various bank accounts and properties of the Applicant herein. Aggrieved against the said interim order passed by this Tribunal the present **IA/24(CHE)/2023** has been filed by the Applicant / Respondents.

3. The Respondent viz. SFIO has filed a memo dated 15.02.2023 before this Tribunal stating as follows;

"b) To defreeze the other accounts, with a condition that such account holder shall open a separate fixed deposit in the name of the Tribunal or an equivalent Bank Guarantee in the name of the

Tribunal to the extent of balance amount that was available in such accounts as on date of order of freezing (17.11.2022)”

4. It is seen that the Applicant has filed the affidavit disclosing the details of the movable and immovable properties / assets, including bank account / lockers, DEMAT accounts owned by him, which is appended as Annexure – 3 to the Application.

5. The Applicant has sought defreezing of all the accounts maintained by him. However, it is seen that some of the accounts as stated by the Applicant have been closed. The following accounts are currently in operation;

S. No.	ASSET	VALUE
1	M/s. Vijay Ventures (Proprietorship concern) Axis Bank Limited – A/c. No. 916020022976035, George Town Branch	Rs2,784.95/-
2	Mr. Mitesh Surana Personal Account Axis Bank Limited – A/c. No.918010112322853, George Town Branch	Rs.5,13,354/-

6. The Bank accounts of the Applicant as referred above are directed to be defreezed subject to the conditions as follows.

7. The Applicant is directed to deposit the sum, which was lying as deposit in the respective bank accounts as on the date of order of

freezing the accounts passed by this Tribunal on 17.11.2022, in a **Fixed Deposit Account** bearing interest in the respective Bank account. The original FD receipt should remain in the custody of the concerned Bank. The Fixed Deposit amount cannot be en-cashed by the Applicant or by any other person, without further orders of this Tribunal. The tenure of the FD shall be initially for a period of 6 months and it shall be automatically renewed. The concerned Bank is directed to give a copy of the FD receipt to the Respondent viz. SFIO for its information and record.

8. Subject to the compliance of the above, the bank accounts as extracted *supra* are ordered to be defreezed. The SFIO is directed to file a compliance memo before this Tribunal on or before 29.05.2024 in the main Company Petition.

9. Accordingly, IA(CA)/24(CHE)/2023 stands **disposed of**.

-Sd-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

-Sd-

SANJIV JAIN
MEMBER (JUDICIAL)